

GAZETTE

EXTRAORDINARY

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No. 2(A)

Impha!

Priday,

April 4, 2008

(Chaitra 15, 1930)

GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

> NOTIFICATION Imphal, the 1st April, 2008

No. 2/13/2008-Leg/L.—The following Act of the Legislature of Manipur received assent of the Governor on 31-3-2008 and is hereby published in the Manipur Gazetto.

THE ASSAM AMUSEMENT AND BETTING TAX (MANIPUR SIXTH AMENDMENT) ACT, 2008 (MANIPUR ACT NO. 4 OF 2008)

> An Act

Further to amend the Assam Amusement and Betting Tax Act, 1939 (Assam Act VI of 1939) as extended to the State of Manipur.

Be it enacted by the legislative of Manipur in the Fifty ninth year of the Republic of India as follows:-

- 1. Short title and commencement-
 - (1) This Act may be called the Assam Amusement and Betting Tax (Manipur Sixth Amendment) Act, 2008.
 - (2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.
- Amendment of Section 3A:-In sub-section 3A of the Assam Amusement and Betting Tax Act, 1939 as extended to the State of Manipur, for the words "Rupees one hundred", the words "Rupees ten" shall be substituted.

A. SUKUMAR SINGH, Secretary (Law), Govt. of Manipur

Pripted at the Directorate of Ptg. & Sty., Govt. of Manipur/305-C/4-4-2008.